

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:6611

ANSWERED ON:07.05.2013

NODAL STEERING COMMITTEE TO MONITOR UNAUTHORISED CONSTRUCTIONS

Alagiri Shri S. ;Nimmala Shri Kristappa;Rama Devi Smt.

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) whether the Union Government/Ministry has set up a Nodal Steering Committee to monitor and take action against the unauthorised constructions and illegal encroachments on Government land in the National Capital Territory of Delhi; and

(b) if so, the details thereof and the details of the achievements made so far, in this regard along with the action taken against the guilty/responsible officials of MCD, NDMC and Delhi Police involved in such activities during each of the last three years and the current year?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The Hon'ble High Court of Delhi in the matter of "Kalyan Sanstha Social Welfare Organisation Vs. Uol & Others" has appointed the Nodal Steering Committee to look into the matter of unauthorized constructions and encroachments. The Committee comprising following officers of Delhi Municipal Corporations:

(i) Addl. Commissioner (Engg.)

(ii) Chief Vigilance Officer

(iii) Chief Town Planner

(iv) Chief Law Officer

Meeting of the Nodal Steering Committee is held every month, which is attended by all the Zonal Deputy Commissioners along with senior officers wherein complaints/grievances relating to unauthorized construction and encroachment are reviewed and disposed of by the concerned zonal officer on priority basis and the action taken report in is submitted to the Committee.

NDMC has intimated that they are not covered by the said Committee.

The Delhi Police has informed that the complaint received with regard to unauthorized construction is sent to the land owing agencies as mandated under Section 475 of DMC Act, 1957. Delhi Police also takes action to stop construction and seize construction material on receipt of notice from DMC under Section 344(2) of the DMC Act.

The details of complaints received and action taken against the officials/officers of Delhi Police found involved in unauthorized constructions are as under :

Year	No. of complaints received	No. of police personnel against whom action has been taken
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2010	616	189
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2011	1476	101
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2012	805	63
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2013	204	Nil
(upto 28.02.2013)		